

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.427/95

Friday, this the 5th day of May, 1995.

C O R A M

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

....

N Krishnan Nair, Cabin Station Master,
Grade II, Southern Railway,
Ermakulam Junction.

....Applicant

By Advocate Shri TC Govinda Swamy.

vs.

1. The General Manager, Southern Railway,
Park Town PO, Madras--3.
2. The Chief Operating Manager,
Southern Railway, Park Town,
Madras-3.
3. The Senior Divisional Operating Manager,
Southern Railway, Trivandrum.
4. The Divisional Personnel Officer,
Southern Railway, Trivandrum.
5. Mr MG sreekumar, Area Manager,
Southern Railway, Ermakulam.
6. Station Master, Southern Railway,
Ermakulam Junction.
7. The Divisional Railway Manager,
Southern Railway, Trivandrum.

....Respondents

R 1-4, 6&7 by Advocate Smt Sumathi Dandapani.

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, a Cabin Station Master, challenges the order of transfer A1 and the rejection of his representation by letter A2.

2. During the hearing, applicant filed an affidavit stating that he would like to retire from service voluntarily with effect from 19.7.1995, i.e. on completion of three months' notice from the date

contd.

of submission of A7 which was the request for voluntary retirement. He further declares that the request for voluntary retirement thus given will not be withdrawn. He has also stated in the affidavit that he would suitably amend A7 to seek voluntary retirement with effect from 19.7.1995.

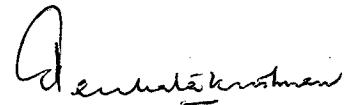
3. Applicant is on leave. Learned counsel for respondents stated that applicant would be permitted to take leave till 19.7.95 or in the alternative, if applicant so desired, the notice period of three months could be waived and he would be permitted to retire earlier than 19.7.95. Counsel for respondents also stated that applicant would also be permitted to retain his quarters till 31.8.95, even if he opted to retire voluntarily earlier than 19.7.95. We record these submissions.

4. We permit applicant to submit a representation to the competent authority suitably modifying A7 as stated by him and in the light of the above submissions, within fifteen days from today.

5. Application is disposed of as aforesaid. No costs.

Dated the 5th May, 1995.


P. SURYAPRAKASAN
JUDICIAL MEMBER


A. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

List of Annexures

Annexure A1:- True copy of the office order No.T 7/95/SMs dated 7.2.95 issued by the fourth respondent.

Annexure A2:- True copy of the letter No. V/T 04 246/95 dated 16.3.95 issued the second respondent.

Annexure A7:- True copy of the application for Voluntary retirement dt. 19-4-95 submitted by the applicant to the Divisional Personnel Officer Trivandrum.